

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 37 of 2011 &
I.A. No. 60 of 2011**

Dated : 29th July, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Tamil Nadu Electricity Board
Versus**

....Appellant (s)

M/s Saheli Exports Pvt. Ltd. & Anr.

... Respondent (s)

Counsel for the Appellant (s) : Mr. Mohamed Rafi
Counsel for the Respondent (s) : Mr. M.G. Ramachandran, Mr. Vinod &
Mr. Anand K. Ganesan for R.1

ORDER

We have heard the learned counsel for the parties. The learned counsel for the Appellant is directed to file the Written Submissions on or before 10.08.2011 after serving copy on the other side. Thereupon, the learned counsel for the Respondent is directed to file the Written Submissions on or before 16.08.2011 after serving copy on the other side.

Post the matter on **17.08.2011** for reporting compliance.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

TS/KS